

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.17 of 2003

Jabalpur, this the 20th day of January, 2003.

Hon'ble Mr. Justice N.N.Singh- Vice Chairman
Hon'ble Mr. Sarweshwar Jha- Member (Admnv.)

Smt. Gayatri Devi Namdeo wife of
late Shri Santosh Kumar Namdeo,
aged about 36 years, resident of
Chhoti Bazariya, Garha, Jabalpur (MP) -APPLICANT

(By Advocate- Mr. N.K.Tiwari)

Versus

1. Union of India through the
Secretary, Ministry of Defence,
Mantralaya, New Delhi.
2. General Manager,
Gun Carriage Factory, Jabalpur.

-RESPONDENTS

O R D E R (ORAL)

Heard. The applicant, who is the wife of the deceased Government servant Shri Santosh Kumar Namdeo, who was a Fireman-II under the Gun Carriage Factory, Jabalpur, and who died in harness on 21.6.2001, has sought appointment on compassionate ground for herself. She has since been informed by the respondents vide their letter at Annexure A/6 that for the reasons stated in that letter she could not be considered for such an appointment. However, the respondents have not informed her of/assessment made in respect of her eligibility under the scheme relating to appointment on compassionate ground with reference to the norms laid down vide their orders dated 9.3.2001, a copy of which is placed at Annexure A/7.

Sarweshwar Jha

2. On perusal of the said norms laid down by Ministry of Defence, it is observed that they have taken very detailed steps to ensure that each case of appointment on compassionate ground is assessed with reference to the norms laid down in this letter in order to ensure that no genuine case is left out. However, they have not cared in this case to inform the applicant as to how much marks she has been assigned against each item mentioned in the said letter. It would appear quite reasonable that the applicant ~~xxx~~ has a grievance that her case has not been given very careful, and serious consideration by the respondents.

3. Under these circumstances, we are of the view that it would be appropriate to dispose of this Original Application at this stage itself with directions to the respondents to reconsider her case with reference to the representation, which she has ~~xxxx~~ submitted and also with reference to the points, which she has made in this O.A., in the light of the norms laid down by them at Annexure A/7 and to apprise ^{her} of the marks, which she has been assigned and also whether any person having obtained lesser marks than her with reference to the said norms has been given appointment on compassionate ground within a period of three months from the date of receipt of this order. With this, this O.A. stands disposed of in terms of the above directions.

Sarweshwar Jha

(Sarweshwar Jha)
Member (Admnv.)

M. N. Singh

(M. N. Singh)
Vice Chairman

पूर्णांगन सं. ओ/व्या..... जबलपुर, दि.....
एवं विविध अचे दिन:-

(1) रामेश, ज्ञानालय भार एवं रामेश रामेश, जबलपुर
(2) अ. एवं विविध अचे दिन:-
(3) रामेश, ज्ञानालय भार एवं रामेश रामेश, जबलपुर
(4) रामेश, ज्ञानालय भार एवं रामेश रामेश, जबलपुर

संक्षेप एवं विविध अचे दिन:-

N K Jicani, Adel
1/82 with petition

Johnas
20/1/03

Received
On 20/1/03